

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50150 of 2018

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-326-17-18 dated 21.11.2017 passed by the Commissioner (Appeals) Customs, CGST & Central Excise)

M/s Prabhu Earth Movers

59-60, Khalsa Stadium, Raj Mohalla,
Indore (M.P.)

..... Appellant

VERSUS

**Commissioner (Appeals) Customs
& Central Excise, Indore (M.P.)**

.....Respondent

APPEARANCE:

None for the Appellant

Shri Rajesh Jain, Authorized Representative of the Department

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50952/2023

DATE OF HEARING: 18 July, 2023

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)